(ख) क्या सरकार का विचार इस मामले की सविस्तार जांच करने का है;

(ग) किन आधारों पर निदेशक तथा अध्यापकों का चयन किया गया था; और

(घ) क्या संस्था द्वारा ऐसा कोई महत्वपूर्ण कार्य किया गया है जो इस पर व्यय हुई बड़ी राशि के अनुरूप हो

शिक्षा मंत्री (डा० त्रिगुण सेन) : (क) जी, नहीं। यह संस्था किसी देश अथवा विचारधारा के प्रतिपक्षपात रखे बिना मानविकी तथा सम्बद्ध विषयों के उच्च अध्ययन में तत्पर है।

(ख) प्रश्न नहीं उठता।

(ग) वर्तमान निदेशक की नियुक्ति प्रख्यात विद्वानों की तालिका में से केन्द्रीय सरकार द्वारा की गयी थी जैसा कि उच्च अध्ययन संस्थान की सोसायटी के नियमों के अन्तर्गत अपेक्षित था।

संस्थान में ऐसे कोई अध्यापक नहीं हैं। शासी निकाय द्वारा बनाई गई विशेष चयन समितियों की सिफारिशों पर शासी निकाय रिसर्च फैला नियुक्त करता है, जो यहां पर काम करते हैं।

(घ) अपने अस्तित्व की थोड़ी सी अवधि के दौरान इस संस्थान ने महत्वपूर्ण विषयों पर छः सेमिनार किए हैं तथा कई अनुसंधान प्रायोजनाएं चलाई हैं।

आसाम में पाकिस्तानियों का अवैध प्रवेश

7712. **श्री ओ० प्र० त्यागी** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1947 में भारत के स्वतंत्र होने के बाद 31 मार्च, 1967 तक कितने पाकिस्तानी अवैध रूप से आसाम और त्रिपुरा में आकर बस गये हैं ;

(ख) उन में से कितने व्यक्तियों को सरकार ने पाकिस्तान वापिस भेज दिया है;

(ग) इन में से अभी भारत में कितने पाकिस्तानी नागरिक हैं तथा सरकार उन्हें कब तक पाकिस्तान वापिस भेज देगी ; और

(घ) क्या सरकार ने पाकिस्तान नागरिकों के भारत में अवैध प्रवेश को को रोकने के लिये कोई व्यवस्था की है और यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण): (क) और (ख). विभाजन के बाद 15 अक्टूबर, 1952 तक, जिस जिस तिथि से पासपोर्ट तथा वीसा व्यवस्था लागू की गई थी, भारत और पूर्वी पाकिस्तान के बीच यात्रा करने पर कोई प्रतिबन्ध नहीं थे। किन्तु 1961 की जनगणना के अनुसार, आसाम और त्रिपुरा में अवैध रूप से बसे पाकिस्तानी नागरिकों की अनुमानित संख्या क्रमशः 2,50,000 और 50,000 थी। त्रिपुरा में बसे लगभग सभी घुसपैठिये पाकिस्तान वापिस भज दिये गये हैं। 31 मई, 1967 तक आसाम से निकाले गये ऐसे व्यक्तियों की संख्या 1,70,169 थी।

(ग) आसाम में अभी भी लगभग 80,000 घुसपैठिये हैं। उनका पता लगाने और निष्कासन के लिये हर सम्भव कदम उठाये जा रहे हैं।

(घ) जी हां, श्रीमान्।

Desertion of Rehabilitation sites outside West Bengal by Refugees

7713. **Shri Samar Guha:**
Shri H. P. Chatterjee:
Shri H. N. Mukerjee:
Shri Tridib Kumar Chaudhuri:
Shri Ganesh Ghosh:
Dr. Maitreyee Basu:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that during the last three months more than 180 families have returned to West Bengal

from different rehabilitation sites in various States;

(b) whether it is also a fact that out of nearly 2 million refugees rehabilitated outside West Bengal nearly 1 million of them have gone back to West Bengal so far; and

(c) if so, the reasons for such desertions and the steps Central Government are visualising to help the Government of West Bengal to tackle the problems of such refugees?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) During the months of March, April and May 1967, about 170 families of new migrants are reported to have left different rehabilitation sites in various States and 272 families of old and new migrants are reported to have left the Dandakaranya settlements during the same period. It is not known how many of them returned to West Bengal, but, presumably, the majority of them went to that State.

(b) No, Sir. Out of about 2.19 lakh families of old and new migrants rehabilitated outside West Bengal in different States, including Dandakaranya settlements, 2,034 families of new migrants, it is reported, left the different rehabilitation settlements. The number of families of old migrants who left rehabilitation settlements is not known. Apart from these, over 33,000 families of new migrants (i.e. those who migrated to India on or after 1-1-1964) left the relief camps in which they had been accommodated, prior to their dispersal to rehabilitation settlements. The destination of these families is not known, although it may be presumed that the majority of them went back to West Bengal.

(c) A statement indicating the reasons for the desertions of new migrant families from rehabilitation sites in various States is attached.

It is proposed to reopen certain camps outside West Bengal to give a fresh opportunity to new migrants (including families which deserted from camps and rehabilitation sites earlier) to qualify for rehabilitation benefits outside West Bengal. The Committee of Review of Rehabilitation Work in West Bengal, now engaged in a study of the Residuary problems in West Bengal, is also expected to make recommendations on the need for extending financial assistance for the technical training, employment, educational and medical facilities of the new migrants, who have remained in West Bengal.

Statement

1. Migrants' inability to adjust themselves to their new environment, particularly to the unfamiliar climatic and soil conditions, lower rain-fall and different cropping patterns.

2. The drought and scarcity conditions prevailing over large parts of the country which affected the rehabilitation settlements also for the last two successive years and consequential failure of crops.

3. Relations still living in West Bengal.

4. Natural inclination to settle down in West Bengal, strengthened by the hope that the newly constituted State Government would settle them in that State itself.

5. Fear of prosecution for being spurious migrants.

6. False and misleading promises of rehabilitation in West Bengal made by unscrupulous elements who some times infiltrate into resettlements.

मजूरी को मूल्यों की वृद्धि के साथ जोड़ना

7714. **श्री विभूति मिश्र :**
श्री क० ना० तिवारी :

क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 18 अप्रैल 1967 की पटना में एक प्रेस सम्मेलन में भाषण करते हुए उनके मंत्रालय में राज्य मंत्री ने यह कहा था कि श्रमिकों को मजूरी विभिन्न स्तुओं के मूल्यों में होने वाली वृद्धि के अनुसार मिलनी चाहिए; और